

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'D', NEW DELHI**

Before Sh. Saktijit Dey, Judicial Member

Dr. B. R. R. Kumar, Accountant Member

ITA No. 1995/Del/2017 : Asstt. Year : 2012-13

Jindal Fibres, E-1, Industrial Area, Panipat	Vs	ACIT, Panipat
(APPELLANT)		(RESPONDENT)
PAN No. AADFJ7652A		

Assessee by : Sh. Deepesh Garg, Adv.

Revenue by : Ms. Sapna Bhatia, CIT DR

Date of Hearing: 29.06.2022

Date of Pronouncement: 13.07.2022

ORDER

Per Dr. B. R. R. Kumar, Accountant Member:

The present appeal has been filed by the assessee against the order of Id. CIT(A), Karnal dated 16.01.2017.

2. At the outset, it was brought to the notice of bench by the Id. DR that the assessee has filed application under the "Direct Tax Vivad se Vishwas Act 2020" and has already submitted Form 1 & 2 and Form 3 have been issued by the designated authority.

3. Keeping in view the exercise of option by the assessee to opt for the scheme, the appeal of the assessee is being dismissed as infructuous.

4. In the result, the appeal of the assessee is dismissed.
Order Pronounced in the Open Court on 13/07/2022.

Sd/-

(Saktijit Dey)
Judicial Member

Sd/-

(Dr. B. R. R. Kumar)
Accountant Member

Dated: 13/07/2022

Subodh Kumar, Sr. PS

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR